

2.1.2001.

Hon. Mr. S.K.I. Naqvi, JM

Shri N. Uddin, learned counsel for the applicant.

Heard on MA 6143/00 moved on 13.11.00 to set aside order dated 12.10.2000 through which the OA has been dismissed in default of representation on behalf of the applicant. MA is allowed for having mentioned sufficient reasons. OA be restored to its original number.

Heard on the point of admission with assistance of Shri G.P. Agarwal, learned standing counsel for the respondents. Shri G.P. Agarwal raised the objection regarding the limitation.

As per applicant's case, he remained in service of the respondents for a total number of 597 days during 1986 to 1991 and, thereafter, he was dis-engaged as the post was abolished. In para 4.7 it has been pleaded that under similar circumstances one Shri Shashi Kant Pandey was re-engaged, but the claim of the applicant has been denied. He moved several representations latest being 08.07.1999. No doubt the matter is grossly barred by period of limitation prescribed for adjudication before the Tribunal. However, it is provided that the respondents may consider the case of the applicant and decide his representation dated 8.7.99, copy of which has been annexed as annexure 7 to the OA and provide relief to the applicant to which he is found fit as per rules and circumstances of the matter.

No order as to costs.

Copy of this order along with copy of the notices and copies of the OA be given to Shri G.P. Agarwal.

*Sir - aay*

Member-J

/pc/